

them as can be disclosed to the Member are permitted to be disclosed because the question is not allowed here on account of, as I already said, various other grounds for disallowance and yet I think the Member should be given information on the question. That, I believe, explains the position.

Shri Bogawat: It would not be proper on our part to approach the Speaker every time for this purpose. Can we instead go to the Secretary or the Question Branch and ascertain the position about the allowance or disallowance of the question?

Mr. Speaker: The hon. Member need not fight shy of coming to me. Of course, I do not promise to see him immediately he chooses to come or every time he chooses to come, but I shall try my best to see him.

Some Hon. Members rose—

Mr. Speaker: I do not want any further argument here on this point.

Shri R. D. Misra: On a point of information.....

Mr. Speaker: Order, order. I cannot allow any further talk on this point.

WRITTEN ANSWERS TO QUESTIONS

SOCIAL EDUCATION

*2187. **Shri B. S. Murthy:** Will the Minister of Education be pleased to refer to answer to starred question No. 1290 asked on the 25th March, 1954 and state:

(a) whether any research is being carried on, under the Five Year Plan, in social education and if so, in which universities; and

(b) the money allotted for this purpose for 1954-55?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) Yes, Sir,

in Central Institute of Education, Delhi, which is affiliated to Delhi University.

(b) Rs. 9,847.

UPLIFT OF SCHEDULED AREAS

*2197. **Shri Hem Raj:** Will the Minister of Home Affairs be pleased to state the amount allotted for the uplift of scheduled areas in the Punjab in 1954-55?

The Deputy Minister of Home Affairs (Shri Datar): Rs. 8.50 lakhs. The amount allotted is, however, tentative and will be finalised after the detailed schemes have been received from all the State Governments and examined.

CENSUS OF SCHEDULED TRIBES

466. { **Shri Y. M. Mukne:**
Shri Natawadkar:
Shri B. K. Patel:

Will the Minister of Home Affairs be pleased to state:

(a) whether sub-caste-wise figures of the Scheduled Tribes were collected in the last census; and

(b) whether those figures have been published?

The Deputy Minister of Home Affairs (Shri Datar): (a) Sub-caste-wise figures of scheduled tribes i.e., Population of Individual Tribes were not tabulated at the last census except in the States of West Bengal, Rajasthan and Vindhya Pradesh. In these States these figures were tabulated at the instance of the State Government. In other States only group totals of Scheduled tribes were tabulated.

(b) Group totals for Scheduled tribes in each State have been published in the Census of India Paper No. 4 of 1953 "Special Groups". They have also been published, district-wise in State Census Reports. The sub-caste-wise figures for West Bengal have been published by the State Government in their publication "The

Tribes and Castes of West Bengal". In the case of Rajasthan and Vindhya Pradesh the figures have not been published.

VOTERS TO LEGISLATIVE COUNCILS

467. Shri U. M. Trivedi: Will the Minister of Law be pleased to state:

(a) what is the number of voters in the electorate under Article 171(3) (a) of the Constitution in the Punjab and Uttar Pradesh;

(b) how many of them have ceased to possess the necessary qualifications to form the electorate; and

(c) what would be the number of members of the municipalities or other local bodies authorised to vote under the Constitution in (i) Punjab and (ii) Uttar Pradesh, but debarred from exercising the franchise by non-inclusion in the electoral rolls?

The Minister of Law and Minority Affairs (Shri Biswas): (a)—

| | |
|---------------|----------|
| Punjab | 1518 |
| Uttar Pradesh | ... 7330 |

(b) and (c). The information is not available.

TRAINING OF *Ex-SERVICEMEN*

468. Sardar Hukam Singh: Will the Minister of Defence be pleased to state:

(a) the number of *ex-servicemen* who underwent Vocational Technical Training in D.G.R. and E. State Institutions during 1953-54; and

(b) what help, if any, was given to them after training to resettle themselves in various crafts?

The Deputy Minister of Defence (Sardar Majithia): (a) 214.

(b) After the training is over the Employment Exchanges in the States

assist them in securing employment in Government and private industrial concerns.

U. P. S. C.

469. Sardar Hukam Singh: Will the Minister of Home Affairs be pleased to state:

(a) the number of cases in which the U.P.S.C. sent their representatives to preside over Departmental Promotion Committees in connection with promotions by selection during 1953-54; and

(b) the number of officers whose cases were thus considered for promotion?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). During 1953-54, the Union Public Service Commission representatives presided over 66 meetings of Departmental Promotion Committees to consider the cases for promotion of 4,779 officers. In addition a few cases covering 132 officers were considered by circulation of papers.

पाकिस्तानियों का भारत में अवंध प्रवेश

४७०. श्री रघुनाथ सिंह: क्या यह कार्य मंत्री यह बताने की कृपा करेंगे:

(क) १९५४ में अब तक पाकिस्तान से कितने व्यक्ति पासपोर्ट लिए बिना अवंध रूप में भारत आए हैं: और

(ख) उन में से कितनों को वापस पाकिस्तान भेज दिया गया और कितने भारत में रह गए?

The Minister of Home Affairs and States (Dr. Katju): The information is being collected and will be laid on the Table of the House in due course.